CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.446/MP/2025

Subject : Petition under Section 66 of the Electricity Act, 2003 read with the

> Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Green RTM and High Price RTM on the Petitioner's PRATYAY

Platform

Petitioner : Power Exchange India Limited (PXIL)

Respondent : Grid Controller of India Limited (GCIL)

Date of Hearing : 13.5.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

: Shri Chandan Kumar, Advocate, PXIL Parties Present

Shri Anil Kale, PXIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval of the Commission for the introduction of the Green RTM contracts and High Price RTM contracts on its PRATYAY Platform.

- 2. After hearing the learned counsel for the Petitioner, the Commission directed as under:
 - (a) Admit and issue notice to the Respondent, subject to just exceptions.
 - (b) The Respondent to file its reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.
 - (c) The Petitioner to give wide publicity to its proposed contracts by uploading the same on its website for a month, inviting comments from the stakeholders and the general public, and to file an affidavit within two weeks thereafter with a detailed study incorporating the comments received from the stakeholders and its response thereon.
- 3. The Petition will be listed for the hearing on **12.8.2025**.

By order of the Commission (T.D. Pant) Joint Chief (Law)